

आयकर अपीलीय अधिकरण, 'डी' न्यायपीठ, चेन्नई
IN THE INCOME TAX APPELLATE TRIBUNAL
'D' BENCH, CHENNAI

श्री महावीर सिंह, उपाध्यक्ष एवं श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष
BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
SHRI MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER

आयकर अपील सं./ITA No.: 2076/CHNY/2019

निर्धारण वर्ष /Assessment Year: 2008-09

Shri R. Gopinath,
No.18, Madanagopalapuram,
Perambalur – 621 212.

The Income Tax Officer,
v. Ward – I(3),
Trichy – 620 001.

PAN : AGYPG 9497P

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/Appellant by

: None

प्रत्यर्थी की ओर से/Respondent by

: Smt. R. Anita, Addl.CIT

सुनवाई की तारीख/Date of Hearing

: 11.01.2022

घोषणा की तारीख/Date of Pronouncement

: 11.01.2022

आदेश /O R D E R

PER MAHAVIR SINGH, VP:

This appeal by the assessee is arising out of order of the Commissioner of Income Tax (Appeals)-1, Trichy in ITA No.233/2010-11/CIT(A)-1/TRY, vide order dated 24.04.2019 for the assessment year 2008-09.

2. At the time of hearing, none is present for assessee and it is noticed that the learned counsel for the assessee has sent an e-mail

dated 10.01.2022 stating that the assessee wants to utilize the Direct Taxes 'Vivad se Vishwas Scheme, 2020' to settle pending disputes relating to Direct Taxes and in this regard the assessee has filed Form no. 3 from the designated authority. The assessee has also stated that he had paid the tax amount as per Form 3 and in this regard, submitted Form 4 and requested for withdrawal of appeal. Therefore, once the assessee has filed Form 4 and settled pending disputes regarding direct taxes, then there is no point in keeping appeal filed by the assessee and hence, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 11th January, 2022 at Chennai.

Sd/-

(मनोज कुमार अग्रवाल)

(MANOJ KUMAR AGGARWAL)

लेखा सदस्य /ACCOUNTANT MEMBER

Sd/-

(महावीर सिंह)

(MAHAVIR SINGH)

उपाध्यक्ष /VICE PRESIDENT

चेन्नई/Chennai,

दिनांक/Dated, the 11th January, 2022

RSR

आदेश की प्रतिलिपि अग्रेषित/Copy to:

- | | | |
|------------------------|--------------------------|------------------------------|
| 1. अपीलार्थी/Appellant | 2. प्रत्यर्थी/Respondent | 3. आयकर आयुक्त (अपील)/CIT(A) |
| 4. आयकर आयुक्त /CIT | 5. विभागीय प्रतिनिधि/DR | 6. गार्ड फाईल/GF. |